

POST OFFER ADVERTISEMENT IN ACCORDANCE WITH REGULATION 18(12) OF THE SECURITIES EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED, (“SEBI (SAST) REGULATIONS”) WITH RESPECT TO THE OPEN OFFER TO THE PUBLIC SHAREHOLDERS OF

REKVINA LABORATORIES LIMITED

Registered Office: 36, Sampatrao Colony, Next to Royal Hotel, Alkapuri, Vadodara - 390007, Gujarat, India.
CIN: L24231GJ1988PLC011458 | Tel. No: (+91) 265-2362966 / 2362319
Email: info@rekvinalaboratories.com | Website: www.rekvinalaboratories.in

OPEN OFFER FOR THE ACQUISITION OF UP TO 28,90,100 (TWENTY EIGHT LAKHS NINETY THOUSAND ONE HUNDRED) FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹5/- (RUPEES FIVE ONLY) EACH (“EQUITY SHARES”) REPRESENTING 26% (TWENTY SIX PERCENTAGE) OF THE EXPANDED SHARE CAPITAL (AS DEFINED BELOW) OF REKVINA LABORATORIES LIMITED (“TARGET COMPANY”) FROM THE PUBLIC SHAREHOLDERS (AS DEFINED BELOW) BY SURBHIT MUKESH SHAH (“ACQUIRER 1”), AMIT MUKESH SHAH (“ACQUIRER 2”), DHRUVALKUMAR PATEL (“ACQUIRER 3”), (ACQUIRER 1 , ACQUIRER 2, AND ACQUIRER 3 ARE COLLECTIVELY REFERRED AS “ACQUIRERS”) PURSUANT TO AND IN COMPLIANCE WITH REGULATION 3(2) AND 4 READ WITH OTHER APPLICABLE PROVISIONS OF SEBI (SAST) REGULATIONS (“OPEN OFFER” OR “OFFER”).

This Post Offer Advertisement (“Post Offer Advertisement”) is being issued by Vivro Financial Services Private Limited, (“Manager to the Offer”), for and on behalf of the Acquirers pursuant to Regulation 18(12) of the SEBI (SAST) Regulations. The Detailed Public Statement (“DPS”) with respect to the aforementioned offer was published on March 24, 2026, in the Financial Express (English) (All Editions), Jansatta (Hindi) (All Editions), Financial express (Gujarati) (Ahmedabad/Vadodara Edition) and Navshakti (Marathi) (Mumbai Edition) (“Newspapers”).

The post-offer advertisement shall be read in continuation of and in conjunction with:

- a) The public announcement dated March 16, 2026 (“Public Announcement” or “PA”);
- b) The detailed public statement dated March 23, 2026 and published in newspapers on March 24, 2026 on behalf of the Acquirers in the Financial Express (English) (All Editions), Jansatta (Hindi) (All Editions), Financial express (Gujarati) (Ahmedabad/Vadodara Edition) and Navshakti (Marathi) (Mumbai Edition).
- c) The letter of offer dated June 20, 2026 (“Letter of Offer” or “LoF”); and
- d) The pre-offer advertisement cum corrigendum dated June 29, 2026 which was published on June 30, 2026 in Financial Express (English) (All Editions), Jansatta (Hindi) (All Editions), Financial express (Gujarati) (Ahmedabad/Vadodara Edition) and Navshakti (Marathi) (Mumbai Edition).

This Post-Offer Advertisement is being published in all such newspapers in which the DPS was published. Capitalized terms used but not defined in this Post Offer Advertisement shall have the same meanings assigned to such terms in the Letter of Offer. The Public Shareholders of the Target Company are requested to kindly note the following information with respect to the Open Offer:

Sr. No.	Particulars	Details			
1.	Name of the Target Company:	Rekvina Laboratories Limited			
2.	Name of the Acquirers / PAC:	Surbhit Mukesh Shah (“Acquirer 1”), Amit Mukesh Shah (“Acquirer 2”), and Dhruvalkumar Patel (“Acquirer 3”).			
3.	Name of the Manager to the Offer:	Vivro Financial Services Private Limited			
4.	Name of the Registrar to the Offer:	Purva Sharegistry (I) Private Limited			
5.	Offer Details				
	a. Date of Opening of the Offer:	Wednesday, July 1, 2026			
	b. Date of Closure of the Offer:	Tuesday, July 14, 2026			
6.	Date of Payment of Consideration:	Thursday, July 23, 2026			
7.	Details of Acquisition				
Sr. No	Particulars	Proposed in the Offer Document (Assuming full acceptance in the Offer)		Actual	
7.1	Offer Price	₹10/-		₹10/-	
7.2	Aggregate number of Equity Shares tendered	28,90,100		14,41,863	
7.3	Aggregate number of Equity Shares accepted	28,90,100		14,41,863	
7.4	Size of the Offer (Number of Equity Shares multiplied by Offer Price per Equity Share)	₹ 2,89,01,000/-		₹ 1,44,18,630	
7.5	Shareholding of the Acquirers and PAC before Agreements / Public Announcement				
	• Number of Equity Shares				
	a. Acquirer 1	9,17,607		9,17,607	
	b. Acquirer 2	8,27,883		8,27,883	
	c. Acquirer 3	Nil		Nil	
	Sub-total	17,45,490		17,45,490	
	• % of Equity Share Capital				
	a. Acquirer 1	15.22		15.22	
	b. Acquirer 2	13.73		13.73	
	c. Acquirer 3	0.00		0.00	
	Sub-total	28.96		28.96	
7.6	Shares purchased by way of Share Exchange and Purchase Agreement dated March 16, 2026. ^(a)				
	• Number				
	a) Acquirer 1	15,56,250		15,56,250	
	b) Acquirer 2	21,81,250		21,81,250	
	c) Acquirer 3	2,22,562		2,22,562	
	Sub-total	39,60,062		39,60,062	
	• % of Expanded Share Capital				
	a) Acquirer 1	14.00		14.00	
	b) Acquirer 2	19.62		19.62	
	c) Acquirer 3	2.00		2.00	
	Sub-total	35.63		35.63	
7.7	Equity Shares Acquired by way of Open Offer				
	• Number of Equity Shares acquired				
	a) Acquirer 1	12,70,000		5,43,570	
	b) Acquirer 2	7,30,000		8,293	
	c) Acquirer 3	8,90,100		8,90,000	
	Sub-total	28,90,100		14,41,863	
	• % of Expanded Share Capital				
	a) Acquirer 1	11.43		4.89	
	b) Acquirer 2	6.57		0.07	
	c) Acquirer 3	8.01		8.01	
	Sub-total	26.00		12.97	
7.8	Shares acquired after Detailed Public Statement				
	• Number of shares acquired	Nil		Nil	
	• Price of the shares acquired	Nil		Nil	
	• % of Fully Diluted Equity Share Capital	Nil		Nil	
7.9	Post offer shareholding of Acquirers and PAC ^{(b) (c)}				
	• Number of Equity Shares				
	a. Acquirer 1	37,43,857		30,17,427	
	b. Acquirer 2	37,39,133		30,17,426	
	c. Acquirer 3	11,12,662		11,12,562	
	Sub-Total	85,95,652		71,47,415	
	• % of Expanded Share Capital				
	a. Acquirer 1	33.68		27.15	
	b. Acquirer 2	33.64		27.15	
	c. Acquirer 3	10.01		10.01	
	Sub-total	77.33		64.30	
7.10	Pre & Post offer shareholding of the Public	Pre-Offer	Post-Offer	Pre-Offer	Post-Offer
	• Number	35,38,517	11,08,417	35,38,517	25,56,654
	• % of Fully Diluted Equity Share Capital	58.70	9.97	58.70	23.00

(a) The Underlying Transaction contemplated under SEPA shall be consummated post receipt of BSE approval for the proposed Preferential Issue for consideration by way of swap of shares.

(b) Assuming consummation of Underlying Transaction and allotment of following Equity Shares by the Target Company:

Sr. No.	Name of Investor	No. of securities being issued at ₹ 10/- per share of the Target Company.	Type of securities being issues	Total Consideration against issue of shares by way of swap of shares at ₹ 25/- per share of Radiant.
1	Surbhit Mukesh Shah	15,56,250	Equity Shares	6,22,500
2	Amit Mukesh Shah	21,81,250	Equity Shares	8,72,500
3	Ami Amit Shah	3,33,845	Equity Shares	1,33,538
4	Krima Surbhit Shah	3,33,843	Equity Shares	1,33,537
5	Dhruvalkumar Patel	2,22,562	Equity Shares	89,025
Total		46,27,750		18,51,100

*Including 1 share each held by Ujaas Patel and Kishan Patel on behalf of Surbhit Mukesh Shah to comply with section 3(1)(a) of the Companies Act, 2013.

(c) Acquirer – 1 and Acquirer – 2 are the existing members of the Promoter and Promoter Group of the Target Company and Acquirer-3 shall be classified as the joint Promoter along with existing members of the Promoter and Promoter group. Further, the shareholding of Acquirers along with other members of the Promoter and Promoter group, post completion of Open Offer and after the acquisition of Subscription Shares under the Underlying Transaction shall be 85,59,096 Equity Shares representing 77.00% of the Expanded Share Capital of the Target Company.

8. The Acquirers severally and jointly accept full responsibility for the information contained in this Post Offer Advertisement and also for obligations under the SEBI (SAST) Regulations.

9. A copy of this Post Offer Advertisement will be available on the websites of SEBI at www.sebi.gov.in, BSE Limited at www.bseindia.com and Manager to the Offer at www.vivro.net

ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRERS AND PAC:



VIVRO FINANCIAL SERVICES PRIVATE LIMITED
Vivro House, 11 Shashi Colony, Opp. Suvidha Shopping Centre, Paldi, Ahmedabad - 380007. Gujarat, India.
CIN: U67120GJ1996PTC029182;
Tel No.: 079- 4040 4242; Email: investors@vivro.net; Website: www.vivro.net
SEBI Registration No.: MB/INM000010122
Contact Person: Shivam Patel

Sd/-
Surbhit Mukesh Shah
Acquirer-1

Sd/-
Amit Mukesh Shah
Acquirer -2

Sd/-
Dhruvalkumar Patel
Acquirer -3

Date: July 29, 2026
Place: Ahmedabad

**FABTECH TECHNOLOGIES LIMITED**

Regd. Office: 715, Janki Centre, Off Veera Desai Road, Andheri West, Mumbai City, Mumbai, Maharashtra, India, 400053
Corporate Office: 1st Floor, ABR Emerald, Plot No. D8, Street 16, MIDC, Andheri East, Chakala, Mumbai, Maharashtra, India, 400093
Tel: +91 22 6554 0300 | CIN: L74999MH2018PLC316357
Website: www.fabtechtechnologies.com | Email: cs@fabtechtechnologies.com

INFORMATION REGARDING 08TH (EIGHTH) ANNUAL GENERAL MEETING

The 08th Annual General Meeting ("AGM") of the Members of **Fabtech Technologies Limited** will be held on Monday, August 24, 2026, at 2:00 PM (IST) through Video Conferencing ("VC") / Other Audio-Visual Means ("OAVM") pursuant to all the applicable provisions of the Companies Act, 2013 read with MCA General Circular No. 03/2025 dated September 22, 2025 issued by the Ministry of Corporate Affairs to transact the business as set out in the Notice of the AGM.

The Electronic copy of the Notice convening the 08th AGM, inter alia, containing the procedure and instructions for e-voting and the Annual Report for the Financial Year ("FY") 2025-26 will be sent, in due course, to those Members whose e-mail ID is registered with the Company / Registrar and Transfer Agent / Depository Participants. Further, a letter providing the web-link, including the exact path, where Annual Report for the FY 2025-26 is available, is being sent to those members whose e-mail address is not registered with the Company / Registrar and Transfer Agent / Depository Participants.

Record Date and Dividend: The Company has fixed Monday, August 17, 2026 as the 'Record Date' for determining the entitlement of the Members to receive final dividend for the FY 2025-26, subject to the approval of the shareholders in the AGM. The Final Dividend, if declared at the AGM, will be paid electronically to those Members whose bank account details are updated for receiving dividend through electronic modes.

Manner of Registering/Updating Email Addresses: Members who have not yet registered or updated their email addresses are requested to do so as follows:

• **For Demat Holders:** Contact your respective Depository Participant (DP).

For Physical Holders: Please provide Folio No., Name of shareholder, scanned copy of the share certificate (front and back), PAN (self-attested scanned copy of PAN card), Aadhar Card (self-attested scanned copy of Aadhar Card) by email to cs@fabtechtechnologies.com

The Company will provide facilities to members to exercise their rights to vote by electronic means. The instruction for joining the 08th AGM through VC/OAVM and the process for e-voting including the manner in which Members holding shares in physical form or who have not registered their e-mail address can cast their vote through e-voting, will form the part of the Notice of the 08th AGM.

Notice convening the 08th AGM and Annual Report for FY 2025-26 will be available on the websites of the Company at www.fabtechtechnologies.com and of the Stock Exchanges, i.e., www.bseindia.com and www.nseindia.com in due course.

For Fabtech Technologies Limited

Sd/-

Hemant Mohan Anavkar

Director

DIN: 00150776

**MAHARASHTRA SCOOTERS****Maharashtra Scooters Limited**

CIN: L35912MH1975PLC018376

Registered Office : C/o Bajaj Auto Limited Complex, Mumbai - Pune Road, Akurdi, Pune - 411 035

Corporate Office : 6th Floor, Bajaj Finserv Corporate Office, Off Pune - Ahmednagar Road,

Viman Nagar, Pune - 411 014

Website: www.mahascoters.com | E-mail: investors@msls.co.in | Telephone: +91 20 71576066

Extract of unaudited financial results for the quarter ended 30 June 2026

(₹ in Lakh)

Particulars	Quarter ended		Year ended
	30.06.2026	30.06.2025	31.03.2026
	(Unaudited)	(Unaudited)	(Audited)
1 Revenue from operations	541	2927	31276
2 Profit before tax	455	2818	30899
3 Profit after tax	332	3536	31056
4 Total comprehensive income, net of tax	489285	172185	(297664)
5 Paid-up equity share capital	1143	1143	1143
6 Other equity			2762336
7 Basic and diluted earnings per share (₹) (not annualised) (Face value of ₹ 10 each)	2.91	30.94	271.74

Note : The above is an extract of the unaudited financial results for the quarter ended 30 June 2026 which have been reviewed by the Audit Committee and approved by Board of Directors at its meeting held on 29 July 2026 and filed with the stock exchanges under Regulation 33 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended. The full format of the aforesaid financial results is available on the website of the Company at <https://www.mahascoters.com/investors.html>, BSE Limited and National Stock Exchange of India Limited i.e. www.bseindia.com and www.nseindia.com respectively. The same can also be accessed by scanning the QR code provided below.



By order of the Board of Directors
For Maharashtra Scooters Limited

Sanjiv Bajaj

Chairman

DIN: 00014615

AARNAV FASHIONS LIMITED

Registered Office & Factory

Survey No. 302 - 305, Isanpur, Narol - Vatva Road, Ahmedabad - 382405

Tel. No. : 079-29702983 | CIN : L17100GJ1983PLC028990

Email Id : aarnavfashions@gmail.com | Website : www.aarnavgroup.com

**UN-AUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED ON JUNE 30, 2026**

(Rs. in Lacs Except EPS)

Sr. No.	Particulars	For the Quarter			For the Year
		ended on 30/06/2026 (Unaudited)	ended on 31/03/2026 (Audited)	ended on 30/06/2025 (Unaudited)	ended on 31/03/2026 (Audited)
	Income				
1	Revenue from Operations	8652.86	13270.46	9715.80	46240.44
2	Other Income	7.80	36.71	8.20	67.59
3	Total Income (1+2)	8660.66	13307.17	9724.00	46308.03
4	Expenses :				
(a)	Cost of materials consumed	6684.46	7181.74	6712.41	27569.85
(b)	Purchases of Stock-in-Trade	156.40	1755.04	599.99	4282.48
(c)	Changes in inventories of finished goods, work-in-progress and stock in trade	(505.07)	1505.05	(399.19)	2907.99
(d)	Employee benefits expense	226.82	237.14	211.51	895.24
(e)	Finance costs	256.69	246.55	251.67	943.43
(f)	Depreciation and amortization expense	195.00	213.73	201.12	817.48
(g)	Others Expenses	1420.76	1709.85	1894.08	7578.45
	Total expenses (4)	8435.06	12849.10	9471.59	44994.92
5	Profit from ordinary activities before exceptional items (3-4)	225.60	458.07	252.41	1313.11
6	Exceptional items	0.00	0.00	0.00	0.00
7	Profit before tax (5-6)	225.60	458.07	252.41	1313.11
8	Less : Tax expense				
-	Current tax net of Earlier Year Tax	70.00	125.00	77.00	385.00
-	Short / (Excess) Provision of earlier years	0.00	56.32	0.00	84.97
-	Deferred Tax (credit) / Charge	(12.50)	(46.49)	-13.50	(91.49)
9	Net Profit for the period (7-8)	168.10	323.24	188.91	934.63
10	Other Comprehensive Income				
A.	Items that will not be reclassified to profit or loss (Net of Taxes)	0.00	75.52	0.00	75.52
B.	Items that will be reclassified to profit or loss (Net of Taxes)	0.00	0.00	0.00	0.00
11	Total Comprehensive income after Tax (9+10)	168.10	398.76	188.91	1010.15
12	Paid-up Equity Share capital (Face value of Rs.10/- per share)	4223.86	4223.86	4223.86	4223.86
13	Other Equity (Excluding Revaluation Reserves)		15434.42		15434.42
14	Earnings per equity share (not annualised) (in Rs.) (face value Rs. 10 each)				
(1) Basic		0.40	0.77	0.45	2.21
(2) Diluted		0.40	0.77	0.45	2.21

Notes : (1) The above financial results were reviewed and recommended by the Audit Committee and approved by the Board of Directors at their respective meetings held on 28.07.2026. (2) The unaudited quarterly financial results of the Company for the quarter ended 30 June, 2026 are available on the Company's website (www.aarnavgroup.com) and on the website of BSE (www.bseindia.com) and NSE (www.nseindia.com). (3) The financial results have been prepared in accordance with the Companies (Indian Accounting Standards) Rules, 2015 (Ind AS) as amended prescribed under Section 133 of the Companies Act, 2013 read with relevant rules thereunder and in terms of Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and SEBI Circular dated July 5, 2016. (4) The Business activities of the Company primarily falls within a single business i.e. Textiles. As such there is no separate reportable segment as per Ind AS 108 "Operating Segments". (5) The Government of India has notified the Code of Social Security, 2020 and the Industrial Relations Code, 2020 along with related rules thereunder. The Company is in the process of assessing the impact of these Codes on Employee Benefits, employment terms and related compliances. Pending evaluation of the full impact and operational implementation of the applicable provisions, no effect has been recognised in the financial statements. (6) Previous period / year figures have been re-grouped / reclassified, wherever necessary, to correspond with those of the current periods.

Place : Ahmedabad | Sd/- **Sumit Champalal Agarwal** | Scan QR code for Financial Results
Date : 28/07/2026 | Managing Director - DIN : 00356863

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Sr. No.	Particulars	Details	
1.	Name of the Target Company:	Rekvina Laboratories Limited	
2.	Name of the Acquirers / PAC:	Surbhit Mukesh Shah ("Acquirer 1"), Amit Mukesh Shah ("Acquirer 2"), and Dhruvalkumar Patel ("Acquirer 3").	
3.	Name of the Manager to the Offer:	Vivro Financial Services Private Limited	
4.	Name of the Registrar to the Offer:	Purva Share Registry (I) Private Limited	
5.	Offer Details		
a.	Date of Opening of the Offer:	Wednesday, July 1, 2026	
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7.1	Offer Price	₹10/-	₹10/-
7.2	Aggregate number of Equity Shares tendered	28,90,100	14,41,863
7.3	Aggregate number of Equity Shares accepted	28,90,100	14,41,863
7.4	Size of the Offer (Number of Equity Shares multiplied by Offer Price per Equity Share)	₹ 2,89,01,000/-	₹ 1,44,18,630
7.5	Shareholding of the Acquirers and PAC before Agreements / Public Announcement		
	• Number of Equity Shares	9,17,607	9,17,607
a.	Acquirer 1	8,27,883	8,27,883
b.	Acquirer 2	Nil	Nil
c.	Acquirer 3	17,45,490	17,45,490
	• % of Equity Share Capital	15.22	15.22
a.	Acquirer 1	13.73	13.73
b.	Acquirer 2	0.00	0.00
c.	Acquirer 3	28.96	28.96
7.6	Shares purchased by way of Share Exchange and Purchase Agreement dated March 16, 2026. ^(a)		
	• Number	15,56,250	15,56,250
a)	Acquirer 1	21,81,250	21,81,250
b)	Acquirer 2	2,22,562	2,22,562
c)	Acquirer 3	39,60,062	39,60,062
	• % of Expanded Share Capital	14.00	14.00
a)	Acquirer 1	19.62	19.62
b)	Acquirer 2	2.00	2.00
c)	Acquirer 3	35.63	35.63
7.7	Equity Shares Acquired by way of Open Offer		
	• Number of Equity Shares acquired	12,70,000	5,43,570
a)	Acquirer 1	7,30,000	8,293
b)	Acquirer 2	8,90,000	8,90,000
c)	Acquirer 3	28,90,100	14,41,863
	• % of Expanded Share Capital	11.43	4.89
a)	Acquirer 1	6.57	0.07
b)	Acquirer 2	8.01	8.01
c)	Acquirer 3	26.00	12.97
7.8	Shares acquired after Detailed Public Statement		
	• Number of shares acquired	Nil	Nil
	• Price of the shares acquired	Nil	Nil
	• % of Fully Diluted Equity Share Capital	Nil	Nil
7.9	Post offer shareholding of Acquirers and PAC ^(b)		
	• Number of Equity Shares	37,43,857	30,17,427
a.	Acquirer 1	37,39,133	30,17,426
b.	Acquirer 2	11,12,662	11,12,562
c.	Acquirer 3	85,95,652	71,47,415
	• % of Expanded Share Capital	33.68	27.15
a.	Acquirer 1	33.64	27.15
b.	Acquirer 2	10.01	10.01
c.	Acquirer 3	77.33	64.30
7.10	Pre & Post offer shareholding of the Public:	Pre-Offer	Post-Offer
	• Number	35,38,517	11,08,417
	• % of Fully Diluted Equity Share Capital	58.70	9.97
		58.70	23.00

(a) The Underlying Transaction contemplated under SEPA shall be consummated post receipt of BSE approval for the proposed Preferential Issue for consideration by way of swap of shares.

(b) Assuming consummation of Underlying Transaction and allotment of following Equity Shares by the Target Company:

Sr. No.	Name of Investor	No. of securities being issued at ₹ 10/- per share of the Target Company.	Type of securities being issued	Total Consideration against issue of shares by way of swap of shares at ₹ 25/- per share of Radiant.
1	Surbhit Mukesh Shah	15,56,250	Equity Shares	6,22,500
2	Amit Mukesh Shah	21,81,250	Equity Shares	8,72,500
3	Arni Amit Shah	3,33,845	Equity Shares	1,33,538
4	Krima Surbhit Shah	3,33,843	Equity Shares	1,33,537
5	Dhruvalkumar Patel	2,22,562	Equity Shares	89,025
	Total	46,27,500		18,51,100

*Including 1 share each held by Ujaas Patel and Kishan Patel on behalf of Surbhit Mukesh Shah to comply with section 3(1)(a) of the Companies Act, 2013.

(c) Acquirer - 1 and Acquirer - 2 are the existing members of the Promoter and Promoter Group of the Target Company and Acquirer-3 shall be classified as the joint Promoter along with existing members of the Promoter and Promoter group. Further, the shareholding of Acquirers along with other members of the Promoter and Promoter group, post completion of Open Offer and after the acquisition of Subscription Shares under the Underlying Transaction shall be 85,59,096 Equity Shares representing 77.00% of the Expanded Share Capital of the Target Company.

8. The Acquirers severally and jointly accept full responsibility for the information contained in this Post Offer Advertisement and also for obligations under the SEBI (SAST) Regulations.

9. A copy of this Post Offer Advertisement will be available on the websites of SEBI at www.sebi.gov.in, BSE Limited at www.bseindia.com and Manager to the Offer at www.vivro.net

ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRERS AND PAC:

VIVRO FINANCIAL SERVICES PRIVATE LIMITED
Vivro House, 11 Shashi Colony, Opp. Suvidha Shopping Centre, Paldi, Ahmedabad - 380007, Gujarat, India.
CIN: U67120GJ1996PTC029182;
Tel No.: 079-4040 4242; Email: investors@vivro.net; Website: www.vivro.net
SEBI Registration No.: MB/INM000010122
Contact Person: Shivam Patel

Sd/- **Surbhit Mukesh Shah** Acquirer-1
Sd/- **Amit Mukesh Shah** Acquirer - 2
Sd/- **Dhruvalkumar Patel** Acquirer - 3
Date: July 29, 2026
Place: Ahmedabad

KMML The Kerala Minerals and Metals Ltd
A Govt. of Kerala Undertaking, Sankarangalam, Kollam 691583
Phone: 0476-2651215 to 217. e-mail: mdg@kmmll.com
TENDER NOTICE
For more details please visit E-Tendering Portal, <https://tenders.kerala.gov.in> or www.kmmll.com

No.	Tender ID	Item
1.	2026_KMML_8624451	Fabrication and supply of Tickle Surge Tank D304
2.	2026_KMML_8625031	Supply of Front End Loader
3.	2026_KMML_8630381	Supply of Self Aligning Bearing with Dust Cap and Lid for Rotary Globe Digester
4.	2026_KMML_8630821	Supply of 1 No. Inconel 600 Pipe

Chavara 29.07.2026 Sd/- Managing Director for The Kerala Minerals and Metals Ltd.

SHALIMAR WIRES INDUSTRIES LTD.

CIN : L74140WB1996PLC081521
Regd. Office : 25, Ganesh Chandra Avenue, Kolkata - 700 013
Tel. : 91-33-2249308/09/10, Fax : 91-33-2211 6880
email id : secretarial@shalimariwires.com, Website : www.shalimariwires.com

NOTICE FOR EXTRA-ORDINARY GENERAL MEETING

Notice is hereby given that an Extra-ordinary General Meeting (EGM) of the Members of the Company will be held on Tuesday, the 25th August, 2026 at 11.30 AM through Video Conferencing (VC) / Other Audio Visual Means (OAVM) in compliance with all the applicable provisions of the Companies Act, 2013 (the Act) and the General Circulars issued by the Ministry of Corporate Affairs (MCA), Government of India and Securities and Exchange Board of India (SEBI) in this regard from time to time.

The Notice of EGM will be sent only by email to all those Members, whose email addresses are registered with the Company or the Depository Participants and will be simultaneously available on

POST OFFER ADVERTISEMENT IN ACCORDANCE WITH REGULATION 18(12) OF THE SECURITIES EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED, ("SEBI (SAST) REGULATIONS") WITH RESPECT TO THE OPEN OFFER TO THE PUBLIC SHAREHOLDERS OF

REKVINA LABORATORIES LIMITED

Registered Office: 36, Sampatrao Colony, Next to Royal Hotel, Alkapuri, Vadodara - 390007, Gujarat, India.
CIN: L24231GJ1988PLC011458 | Tel. No: (+91) 265-2362966 / 2362319
Email: info@rekvinalaboratories.com | Website: www.rekvinalaboratories.in

OPEN OFFER FOR THE ACQUISITION OF UP TO 28,90,100 (TWENTY EIGHT LAKHS NINETY THOUSAND ONE HUNDRED) FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹5/- (RUPEES FIVE ONLY) EACH ("EQUITY SHARES") REPRESENTING 26% (TWENTY SIX PERCENTAGE) OF THE EXPANDED SHARE CAPITAL (*AS DEFINED BELOW*) OF REKVINA LABORATORIES LIMITED ("TARGET COMPANY") FROM THE PUBLIC SHAREHOLDERS (*AS DEFINED BELOW*) BY SURBHIT MUKESH SHAH ("ACQUIRER 1"), AMIT MUKESH SHAH ("ACQUIRER 2"), DHIRUVALKUMAR PATEL ("ACQUIRER 3"), (ACQUIRER 1, ACQUIRER 2, AND ACQUIRER 3 ARE COLLECTIVELY REFERRED AS "ACQUIRERS") PURSUANT TO AND IN COMPLIANCE WITH REGULATION 3(2) AND 4 READ WITH OTHER APPLICABLE PROVISIONS OF SEBI (SAST) REGULATIONS ("OPEN OFFER" OR "OFFER").

This Post Offer Advertisement ("Post Offer Advertisement") is being issued by Vivro Financial Services Private Limited, ("Manager to the Offer"), for and on behalf of the Acquirers pursuant to Regulation 18(12) of the SEBI (SAST) Regulations. The Detailed Public Statement ("DPS") with respect to the aforementioned offer was published on March 24, 2026, in the Financial Express (English) (All Editions), Jansatta (Hindi) (All Editions), Financial express (Gujarati) (Ahmedabad/Vadodara Edition) and Navshakti (Marathi) (Mumbai Edition) ("Newspapers").

The post-offer advertisement shall be read in continuation of and in conjunction with:

- The public announcement dated March 16, 2026 ("Public Announcement" or "PA");
- The detailed public statement dated March 23, 2026 and published in newspapers on March 24, 2026 on behalf of the Acquirers in the Financial Express (English) (All Editions), Jansatta (Hindi) (All Editions), Financial express (Gujarati) (Ahmedabad/Vadodara Edition) and Navshakti (Marathi) (Mumbai Edition).
- The letter of offer dated June 20, 2026 ("Letter of Offer" or "LoF"); and
- The pre-offer advertisement cum corrigendum dated June 29, 2026 which was published on June 30, 2026 in Financial Express (English) (All Editions), Jansatta (Hindi) (All Editions), Financial express (Gujarati) (Ahmedabad/Vadodara Edition) and Navshakti (Marathi) (Mumbai Edition).

This Post-Offer Advertisement is being published in all such newspapers in which the DPS was published. Capitalized terms used but not defined in this Post Offer Advertisement shall have the same meanings assigned to such terms in the Letter of Offer. The Public Shareholders of the Target Company are requested to kindly note the following information with respect to the Open Offer:

Sr. No.	Particulars	Details
1.	Name of the Target Company:	Rekvina Laboratories Limited
2.	Name of the Acquirers / PAC:	Surbhit Mukesh Shah ("Acquirer 1"), Amit Mukesh Shah ("Acquirer 2"), and Dhiruvalkumar Patel ("Acquirer 3").
3.	Name of the Manager to the Offer:	Vivro Financial Services Private Limited
4.	Name of the Registrar to the Offer:	Purva Sharegistry (I) Private Limited
5.	Offer Details	
a.	Date of Opening of the Offer:	Wednesday, July 1, 2026
b.	Date of Closure of the Offer:	Tuesday, July 14, 2026
6.	Date of Payment of Consideration:	Thursday, July 23, 2026
7.	Details of Acquisition	

Sr. No	Particulars	Proposed in the Offer Document (Assuming full acceptance in the Offer)	Actual
7.1	Offer Price	₹10/-	₹10/-
7.2	Aggregate number of Equity Shares tendered	28,90,100	14,41,863
7.3	Aggregate number of Equity Shares accepted	28,90,100	14,41,863
7.4	Size of the Offer (Number of Equity Shares multiplied by Offer Price per Equity Share)	₹ 2,89,01,000/-	₹ 1,44,18,630
7.5	Shareholding of the Acquirers and PAC before Agreements / Public Announcement		
	• Number of Equity Shares		
a.	Acquirer 1	9,17,607	9,17,607
b.	Acquirer 2	8,27,883	8,27,883
c.	Acquirer 3	Nil	Nil
	Sub-total	17,45,490	17,45,490
	• % of Equity Share Capital		
a.	Acquirer 1	15.22	15.22
b.	Acquirer 2	13.73	13.73
c.	Acquirer 3	0.00	0.00
	Sub-total	28.96	28.96
7.6	Shares purchased by way of Share Exchange and Purchase Agreement dated March 16, 2026. ^(a)		
	• Number		
a.	Acquirer 1	15,56,250	15,56,250
b.	Acquirer 2	21,81,250	21,81,250
c.	Acquirer 3	2,22,562	2,22,562
	Sub-total	39,60,062	39,60,062
	• % of Expanded Share Capital		
a.	Acquirer 1	14.00	14.00
b.	Acquirer 2	19.62	19.62
c.	Acquirer 3	2.00	2.00
	Sub-total	35.63	35.63

7.7	Equity Shares Acquired by way of Open Offer		
	• Number of Equity Shares acquired		
a.	Acquirer 1	12,70,000	5,43,570
b.	Acquirer 2	7,30,000	8,293
c.	Acquirer 3	8,90,100	8,90,000
	Sub-total	28,90,100	14,41,863
	• % of Expanded Share Capital		
a.	Acquirer 1	11.43	4.89
b.	Acquirer 2	6.57	0.07
c.	Acquirer 3	8.01	8.01
	Sub-total	26.00	12.97
7.8	Shares acquired after Detailed Public Statement		
	• Number of shares acquired	Nil	Nil
	• Price of the shares acquired	Nil	Nil
	• % of Fully Diluted Equity Share Capital	Nil	Nil

7.9	Post offer shareholding of Acquirers and PAC ^{(a) (b)}		
	• Number of Equity Shares		
a.	Acquirer 1	37,43,857	30,17,427
b.	Acquirer 2	37,39,133	30,17,426
c.	Acquirer 3	11,12,662	11,12,562
	Sub-Total	85,95,652	71,47,415
	• % of Expanded Share Capital		
a.	Acquirer 1	33.68	27.15
b.	Acquirer 2	33.64	27.15
c.	Acquirer 3	10.01	10.01
	Sub-total	77.33	64.30
7.10	Pre & Post offer shareholding of the Public	Pre-Offer	Post-Offer
	• Number	35,38,517	11,08,417
	• % of Fully Diluted Equity Share Capital	58.70	9.97
		35,38,517	25,56,654
		58.70	9.97

- (a) The Underlying Transaction contemplated under SEPA shall be consummated post receipt of BSE approval for the proposed Preferential Issue for consideration by way of swap of Shares.
- (b) Assuming consummation of Underlying Transaction and allotment of following Equity Shares by the Target Company:

Sr. No.	Name of Investor	No. of securities being issued at ₹ 10/- per share of the Target Company.	Type of securities being issues	Total Consideration against issue of shares by way of swap of shares at ₹ 25/- per share of Radiant.
1	Surbhit Mukesh Shah	15,56,250	Equity Shares	6,22,500
2	Amit Mukesh Shah	21,81,250	Equity Shares	8,72,500
3	Arni Amit Shah	3,33,845	Equity Shares	1,33,538
4	Krima Surbhit Shah	3,33,843	Equity Shares	1,33,537
5	Dhiruvalkumar Patel	2,22,562	Equity Shares	89,025
	Total	46,27,750		18,51,100

*Including 1 share each held by Ujaas Patel and Kishan Patel on behalf of Surbhit Mukesh Shah to comply with section 31(1)(a) of the Companies Act, 2013.

- (c) Acquirer – 1 and Acquirer – 2 are the existing members of the Promoter and Promoter Group of the Target Company and Acquirer-3 shall be classified as the joint Promoter along with existing members of the Promoter and Promoter group. Further, the shareholding of Acquirers along with other members of the Promoter and Promoter group, post completion of Open Offer and after the acquisition of Subscription Shares under the Underlying Transaction shall be 85.59.096 Equity Shares representing 77.00% of the Expanded Share Capital of the Target Company.

8. The Acquirers severally and jointly accept full responsibility for the information contained in this Post Offer Advertisement and also for obligations under the SEBI (SAST) Regulations.

9. A copy of this Post Offer Advertisement will be available on the websites of SEBI at www.sebi.gov.in, BSE Limited at www.bseindia.com and Manager to the Offer at www.vivro.net

ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRERS AND PAC:			
VIVRO FINANCIAL SERVICES PRIVATE LIMITED Vivro House, 11 Shashi Colony, Opp. Suvidha Shopping Centre, Paldi, Ahmedabad - 380007, Gujarat, India. CIN: U67120GJ1996PTC029182; Tel.No.: 079- 4040 4242; Email: investors@vivro.net ; Website: www.vivro.net SEBI Registration No.: MB/INM000010122 Contact Person: Shivam Patel			
Sd/- Surbhit Mukesh Shah Acquirer-1	Sd/- Amit Mukesh Shah Acquirer -2	Sd/- Dhiruvalkumar Patel Acquirer -3	
Date: July 29, 2026 Place: Ahmedabad			

कैप्री ग्लोबल कैपिटल लिमिटेड				
पंजीकृत एवं कॉर्पोरेट कार्यालय - 502, टावर-ए, पेनिनसुला बिजनेस पार्क, सैफायटि बायट मार्ग, लोअर परेल, मुंबई-400013, (संघीय न्यायालय -9वीं, द्वितीय ताल, पुर्वा रोड, नई दिल्ली-110060)				
परिशिष्ट IV कच्चा सूचका (अचल सम्पत्ति हेतु)				
जबकि, अयोहस्ताक्षरी ने कैप्री ग्लोबल कैपिटल लिमिटेड (सीजीसीएल) के प्राधिकृत अधिकारी के रूप में वित्तीय आस्तियों का प्रतिनिधित्व करने एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के अधीन और प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 3 के साथ पठित धारा 13 (12) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए निम्नालिखित कर्जदार(सी)/गारंटर(सी) को नीचे दिए विवरण के अनुसार मांग सूचनाएं जारी की थीं, जिन्हें उनसे सूचना न वगैरत ककया राशि का भुगतान उक्त सूचना की प्राप्ति की तिथि से 60 दिन के भीतर करने की मांग की गई थी। कर्जदार उक्त राशि चुकाने में असफल रहे हैं, एतद्वारा कर्जदार(सी)/गारंटर(सी) और जनसाधारण को सूचना दी जाती है कि अयोहस्ताक्षरी ने प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 8 के साथ पठित उक्त अधिनियम की धारा 13 की उप-धारा (4) के तहत उसको प्रदत्त शक्तियों का प्रयोग करते हुए यहाँ नीचे वर्णित संपत्ति का कच्चा ले लिया है। कर्जदार का ध्यान, प्रत्यभूत आस्तियों को छुड़ाने के लिए, उपलब्ध समय के संबंध में, अधिनियम की धारा 13 की उप-धारा (8) के प्रावधान की ओर आकृष्ट किया जाता है। कर्जदारों को विशेष रूप से तथा जनसाधारण को सामान्य रूप से इस संपत्ति के संबंध में संयवहार नहीं करने हेतु सलाहना किया जाता है और संपत्ति के संबंध में कोई भी संयवहार कर्जदारों पर सीजीसीएल की ककया राशि तथा उस पर ब्याज का भुगतान करने के बाद ही किया जा सकता है।				
क्र. सं.	कर्जदार(सी)/गारंटर(सी) का नाम	प्रत्याभूत आस्ति का वर्णन (अचल सम्पत्ति)	मांग सूचना तिथि और राशि	कच्चा की तिथि
1.	(ऋण खाता सं. LNMEKKD000122100 (पुराना) 80900005734571 (नया) हमारी नोएडा शाखा) रिजर्वे जे (कर्जदार) श्रीमती डिम्पल (सह-कर्जदार)	सम्पत्ति के सभी अंश एवं खंड : भूमि और भवन, प्लॉट संख्या 343, ग्राम शकुंदीनपुर, जाबली, परगना लोनी, तहसील लोनी, जिला गाजियाबाद, उत्तर प्रदेश - 201102 में स्थित, क्षेत्रफल परामा 137 वर्ग गज, (अर्थात 114.54 वर्ग मीटर) निम्नानुसार सीमाबद्ध : उत्तर: रास्ता 12 फीट चौड़ा, दक्षिण: रास्ता 8 फीट चौड़ा, पूर्व: अन्य की संपत्ति, पश्चिम: अन्य की संपत्ति	11-मई-26 रु. 20,38,796/-	27-07-2026
स्थान : गाजियाबाद तिथि : 30-07-2026			हस्ता./- (प्राधिकृत अधिकारी) वास्ते कैप्री ग्लोबल कैपिटल लिमिटेड (सीजीसीएल)	

एचएफसीएल लिमिटेड	
सीआईएस : L64200HIP1987PLC007466	
रजिस्टर्ड ऑफिस : 8, इलेक्ट्रॉनिक्स कॉम्प्लेक्स, बंगला रोड, सोलापूर -173213, (हिमाचल प्रदेश)	
फोन नंबर : +91-1792-230644; फेक्स नंबर : +91-1792-231902	
वेबसाइट : www.hfcl.com ; ईमेल : secretarial@hfcl.com	

कंपनी के शेयरहोल्डर्स के लिए सूचना	
(इन्वेस्टर एजुकेशन एंड प्रोटेक्शन फंड ऑथॉरिटी अकाउंट में शेयर ट्रांसफर करने के लिए)	
एतद्वारा सूचना दी जाती है कि: - कंपनीज एक्ट2013 की धारा 124(6) और इन्वेस्टर एजुकेशन एंड प्रोटेक्शन फंड (आईईपीएफ) ऑथॉरिटी (अकाउंटिंग, ऑडिट, ट्रांसफर और रिफंड) रूलस, 2016 ("रूलस") (जैसा कि संशोधित किया गया है) की जरूरतों के अनुसार, कंपनी को उन शेयरों को इन्वेस्टर एजुकेशन एंड प्रोटेक्शन फंड ऑथॉरिटी ("आईईपीएफ ऑथॉरिटी") के डीडेट अकाउंट में ट्रांसफर करना जरूरी है, जिनका लामाश लागूभार प्राप्त साल या उससे जयादा समय से अनपेक्ष (भुगतान नहीं किया गया) या अनवलेन्ड (दावा नहीं किया गया) है। ऐसे शेयरों के ट्रांसफर होने पर, उन शेयरों से मिलने वाले सभी कॉर्पोरेट लाभ भी आईईपीएफ ऑथॉरिटी को भुगतान कर दिए जाएंगे और उन शेयरों पर अतिरिक्त अधिकार तब तक फ्रीज रहेंगे जब तक कि सभी मौलिक शेयरों का दावा नहीं करता है। - कंपनी ने 29 जुलाई, 2026 को उन संबंधित शेयरहोल्डर्स को उनके पंजीकृत पते पर अलग-अलग सूचनाएं भेजी हैं, जिनके शेयर संगलवार, 3 नवंबर, 2026 तक आईईपीएफ ऑथॉरिटी को ट्रांसफर किए जाने हैं। उनसे अनुरोध किया गया है कि वे वित्त वर्ष 2018-19 के लिए अपने अनपेक्ष/अनवलेन्ड डिविडेंड का दावा करें और उन्हें कंपनी के इक्विटी शेयरों के आईईपीएफ ऑथॉरिटी को सौंपवित ट्रांसफर के बारे में भी सूचित किया गया है। - शेयरों को आईईपीएफ ऑथॉरिटी को ट्रांसफर होने से रोकने के लिए, शेयरहोल्डर्स से अनुरोध है कि वे गुरुवार, 15 अक्टूबर 2026 तक अपने बिना भुगतान वाले /बिना क्लेम किए गए लामाश का दावा करें। ऐसा न करने पर, तय नियमों के अनुसार शेयरों को आईईपीएफ ऑथॉरिटी के डीडेट अकाउंट में ट्रांसफर कर दिया जाएगा। - शेयरहोल्डर्स की सुविधा के लिए, कंपनी ने अपनी वेबसाइट (https://www.hfcl.com) पर "इन्वेस्टर" सेक्शन के "डिविडेंड" टैब के तहत उन शेयरहोल्डर्स की पूरी सूची अपलोड की है, जिनका वित्त वर्ष 2018-19 का डिविडेंड अभी तक नहीं मिला है। इसमें शेयरहोल्डर्स के नाम, फोनिया नंबर / डीपीआईडी- क्लाइंट आईडी शामिल है। - कंपनी के पास मौजूद बिना दावे किए गए डिविडेंड का दावा करने के लिए, कृपया अपने रजिस्टर्ड ई-मेल एड्रेस से एक लिखित आवेदन (ई-मेल भेजें)। इसके साथ वे निम्नालिखित दस्तावेज भी भेजें: ए) खुद से प्रमाणित किया हुआ पैन कार्ड; (बि) आपका रजिस्टर्ड बैंक अकाउंट का बैंक कलिया हुआ चेक / बैंक स्टेटमेंट या पासबुक/बलाइट मास्टर रिपोर्ट की कॉपी; (सी) ऑरिजिनल बिना भुगतान हुआ डिविडेंड वारंट (अगर उपलब्ध हो)। यह आवेदन 15.10.2026 को या उससे पहले नीचे दिए गए पते पर आर्टीएफ को पास या हमारे चारु डिजिटल गैट पर भेडूच जानी चाहिए। एमसीएस शेयर ट्रांसफर एजेंट लिमिटेड, 179-180, डीएसआईडीसी रोड, तीसरी मंजिल, ओखला इंडस्ट्रियल एरिया,फेज-1, नई दिल्ली-110020 टेलीफोन: 011-41406149-51, ई-मेल: helpdeskdelhi@mcsgregistrars.com - कोई भी बिना दावा/बिना भुगतान वाला लामाश और उससे जुड़े शेयर, जिन्हें कंपनी ने आईईपीएफ फंड या आईईपीएफ ऑथॉरिटी को ट्रांसफर कर दिया है (इन शेयरों पर मिलने वाले सभी फायदों सहित, अगर कोई हो), उन्हें शेयरहोल्डर्स "इन्वेस्टर एजुकेशन एंड प्रोटेक्शन फंड ऑथॉरिटी" (आईईपीएफ) से वापस दावा कर सकते हैं। इसके लिए आईईपीएफ की वेबसाइट http://www.iepf.gov.in/IEPF/refund.html पर दिए गए प्रक्रिया का पालन करना होगा। कृपया यह भी ध्यान दें कि एक बार जब ऐसे शेयर और/या बिना भुगतान वाले/ बिना दावे वाले लामाश आईईपीएफ ऑथॉरिटी/आईईपीएफ फंड में ट्रांसफर कर दिए जाते हैं, तो कंपनी के पास ऐसे शेयरों और/या बिना भुगतान वाले/ बिना दावे वाले लामाश के संबंध में कोई दावा नहीं किया जा सकता।	
ऊपर दिए गए मामले पर किसी भी सवाल के लिए,शेयरधारकों से अनुरोध है कि वे एमसीएस शेयर ट्रांसफर एजेंट लिमिटेड, 179-180,डीएसआईडीसी रोड, तीसरी मंजिल, ओखला इंडस्ट्रियल एरिया, फेज 1, नई दिल्ली - 110020, टेलीफोन: 011 41406149 51, ईमेल: helpdeskdelhi@mcsgregistrars.com पर या कंपनी के सचिविया विभाग,8, कमर्शियल कॉम्प्लेक्स, मरिजद मोट, ग्रेटर कैलाश-2, नई दिल्ली - 110048, फोन: 011-35209532; ईमेल: secretarial@hfcl.com पर संपर्क करें।	
एचएफसीएल लिमिटेड के लिए हस्ताक्षर / - (मनीष बैदर) अध्यक्ष और कंपनी सचिव	
दिनांक : 29 जुलाई, 2026; स्थान: नई दिल्ली	

9वीं ई-नीलामी विक्री सूचना				
सुप्रीम वर्सई भिवंडी टोलवेज प्राइवेट लिमिटेड				
(आईबीसी के तहत परिसमापन में)				
आम जनता को सूचना है कि सुप्रीम वर्सई भिवंडी टोलवेज प्राइवेट लिमिटेड के परिसमापन- आईबीसी के तहत परिसमापन में (सीआईएन संख्या 745200एनएआर2013पीआईटी048979) जिसका पंजीकृत कार्यालय 510, 5वीं मंजिल, पब्लिकव्यू टॉवर, आईएफएससीओ चौक, एम.जी. रोड, मुंबाई, हरियाणा- 122002 मानचित्र गटवेज कंपनी लिफ्ट न्यायाधिकारण, कोर्ट बेंच, न्यायालय संख्या 2, चंडीगढ़ द्वारा आईबीसी, 2016 के तहत निर्णय लेने वाले प्राधिकरण के रूप में नियुक्त, दिनांक 17.07.2025 के आदेश अंतर्गत (आईबीसी) (लिखित)/2/चंडी/2025 के तहत सीओ (आईबी) संख्या 442/सीओडी/एनआरवाई/2019 (स्वीकृत) में, उक्त कॉर्पोरेट देनदार को परामर्श समिति (पूर्ववर्ती एससीसी) द्वारा 28.07.2026 को आवडीज 17वीं परामर्श समिति की बैठक में 66% से अधिक मतदान अधिकारों के आवश्यक बहुमत की स्वीकृति के साथ, सुप्रीम वर्सई भिवंडी टोलवेज प्राइवेट लिमिटेड (कॉर्पोरेट देनदार) को संघर्षकों की 9वीं ई-नीलामी विक्री प्रक्रिया में भाग लेने के लिए पत्र बोलीदताओं को आमंत्रित किया जाता है, जैसा कि नीचे कॉर्पोरेट देनदार की संघर्षकों के विवरण में दिया गया है। यहां उल्लिखित ई-नीलामी अनुसूची और ई-नीलामी समरसनी, ई-नीलामी प्रक्रिया दस्तावेज में सूचीबद्ध विस्तृत नियमों, शर्तों और प्रक्रिया के अनुसार है, जिसे https://bbi.baanknet.com/ से डाउनलोड किया जा सकता है या liquidator.supremevasai@gmail.com पर ईमेल भेजकर प्राप्त किया जा सकता है।				
कॉर्पोरेट देनदार की संघर्षकों का विवरण	ई-नीलामी की तिथि और समय	आरक्षित मूल्य (रुपए में)	बचाना राशि जमा (आरक्षित मूल्य का 10%) (रु में)	बोली वृद्धिशील मूल्य (रु में)
आईबीसी के तहत परिसमापन संघर्ष में आने वाली कॉर्पोरेट देनदार की संघर्षकों की विक्री; अर्थात 26 किमी का चार लेन टोल (0/000 से 26/425 किमी तक का खंड) चिचोटी-कमान-अंजुभट्टा से मनकोली रोड एम.एस.एच.ए. 4. 26/425 महाराष्ट्र राज्य के ठाणे जिले के भिवंडी तालुका में स्थित परिवोजना, "निर्माण-संचालन-हस्तांतरण" (बीओटी) परिवोजना के अंतर्गत, जिला ठाणे, महाराष्ट्र राज्य में स्थापित/स्थित इलेक्ट्रॉनिक फारेज उपकरणों सहित अन्य मशीनरी उपकरण "जैसा है जहाँ है", हजैसा है जो है", "जो भी है" और "कोई सहारा नहीं" के आधार पर, परिवोजना से उत्पन्न सभी अधिकारों, हितों, कार्यवाही योग्य दावों या लामों सहित, दिनांक 25.10.2013 के प्रतिस्थापन समझौते और दिनांक 16 मई 2009 के मूल रियायत समझौते ("रियायत समझौता") तथा दिनांक 23.07.2009 के प्रतिस्थापन समझौते के अनुसार, कॉर्पोरेट देनदार द्वारा निष्पादित किए गए और यह ध्यान में रखते हुए कि कार्य आदेश संख्या टीडी/टीएनडीएनडीआर/6786 दिनांक 28.08.2009 के अनुसार रियायत अवधि 24 वर्ष 3 माह यानी 27.11.2033 तक है, कुल रियायत अवधि 24 वर्ष 3 माह सरकार द्वारा अनुमोदित अवधि 24 वर्ष 3 माह है (कार्य आदेश जारी होने की तिथि से 30 कैलेंडर माह की निर्माण अवधि सहित), जैसा कि ई-नीलामी अनुसूची ई-नीलामी समरसनी और आईबीसीआई ई-नीलामी प्लेटफॉर्म https://bbi.baanknet.com/ पर ई-नीलामी प्रक्रिया दस्तावेज में विस्तृत नियम, शर्तें और प्रक्रिया में दिया गया है।	ई-नीलामी की तिथि - 20.08.2026,	रु. 42,00,00,000/- (बचालीन करोड़ रुपये)	रु. 4,20,00,000/- (चार करोड़ बीस लाख रुपये)	रु. 10,00,000/- (दस लाख रुपये)
	ई-नीलामी का समय - सुबह 10:30 बजे से दोपहर 3:00 बजे तक	(प्रत्येक बार 5 मिन्ट के असीमित विस्तार के साथ)।		
क्र.सं.	ई-नीलामी - विवरण और समय सांघी	ई-नीलामी में घटना की प्रासंगिक तिथियां		
1.	प्रकाशन एजेंसों को 9वीं ई-नीलामी विक्री सूचना जारी करने की तिथि	29.07.2026 (बुधवार)		
2.	समाचार पत्र (ओं) में 9वीं ई-नीलामी निज्ञापन के प्रकाशन की तिथि	30.07.2026 (गुरुवार)		
3.	ऑनलाइन बोली दस्तावेज जमा करने की अंतिम तिथि, जिसमें धारा 29ए आईबीसी प्रावत दस्तावेज के केवाईसी/वनपत्र/प्रोपसल आदि शामिल हैं, https://bbi.baanknet.com/ पर बोली पंजीकरण के बाद	18.08.2026 (मंगलवार) को शाम 4.00 बजे तक या उससे पहले		
4.	संशोधित बोलीदता(कों) द्वारा नीलामी के तहत कॉर्पोरेट देनदार की संघर्षकों का स्वयं निरीक्षण/उचित जांच	18.08.2026 को या उससे पहले		
5.	https://bbi.baanknet.com/ पर बैंकट पोर्टल के ई-वैलेट में बचाना राशि जमा (इंफॉर्म) जमा करना और बोली पंजीकरण	18.08.2026 (मंगलवार) को शाम 4.00 बजे तक या उससे पहले		
6.	ई-नीलामी की तिथि (प्रत्येक बार 5 मिन्ट के असीमित विस्तार के साथ)	20.08.2026 (गुरुवार) (सुबह 10:30 बजे से दोपहर 3:00 बजे तक)		

તાતા રિયલ્ટી : બ્રાન્ડ અને મૂડી છતાં રિયલ એસ્ટેટ સેક્ટરમાં નિષ્ફળ

રાધવેન્દ્ર કામથ

મુંબઈ, તા. ૨૮

ભારતના સૌથી પ્રતિષ્ઠિત ઉભો જુઓના એકની એટી કંપનીની ગયા ક્વાર્ટર છે, જેને રિયલ એસ્ટેટ સેક્ટરમાં ક્યારેય જયજીતી મળી શકી નહીં. આ આવર્ષજન છે, કારણ કે તાતા રિયલ્ટી એન્ડ ઇન્ફ્રાસ્ટ્રક્ચર લિમિટેડ (ટીઆરસીઆઈએલ) પાસે રિયલ એસ્ટેટ સેક્ટરમાં જરૂરી ગણાતા ધરભજન નામ ક્ષયક્રમ હતામુજબજીતી બ્રાન્ડ, પુરતી મુદ્દી અને વિશ્વસનીયતા.

તેમ છતાં, ઓછી પ્રતિષ્ઠા ધરાવતા સ્પર્ધક ઝડપથી આગળ નીકળી ગયા, જ્યારે ટીઆરસીઆઈએલ મોટા પાયે વિકાસ પ્રયત્નોમાં નિષ્ણટ હતી. ઓફિસ પણ સિવાજનક થિયર રજૂ કરે છે.

નાણાકીય વર્ષ ૨૦૨૫-૨૬માં ટીઆરસીઆઈએલ ૪૫૬ કરોડ રૂપિયાનું નુકસાન થઈ હતું, જે નાણાકીય વર્ષ ૨૦૧૯-૨૦માં નોંધાયેલા ૧,૩૪૫ કરોડ રૂપિયાના નુકસાન કરતાં ઓછું હતું. જો કે તાજેતરની ક્લિયર જુદા માટે વિંતાનો વિચાર બની શકે છે, કારણ કે નાણાકીય વર્ષ ૨૦૨૪-૨૫માં ૪૦ કરોડ રૂપિયાનું નોંધું નુકસાન માત્ર એક વર્ષમાં ધરાવતો સ્તર હતો થઈ ગયું.

આકાશમાં મોટે પાયે કંપનીને ખાસ રાહત મળી નથી. નાણાકીય વર્ષ ૨૦૧૯-૨૦થી ૨૦૨૫-૨૬ દરમિયાન કંપનીની આવકમાં સરેરાશ વાર્ષિક ૮.૧૮ ટકાનો વેટારી નોંધાયો હતો.

નાણાકીય વર્ષ ૨૦૨૫-૨૬માં કંપનીની આવક ૧૯ ટકા થઈને ૧૦,૦૦૦ કરોડ રૂપિયા રહી હતી, જે અગાઉના વર્ષમાં ૨,૦૦૮ કરોડ રૂપિયા હતી.

ઉભોગની બજારી કંપનીઓ સાથે સરખામણી કરીએ તો તકવાન વૃદ્ધિ સ્પષ્ટ થાય છે. આ જ ઇવન્ટ દરમિયાન લોકો ડેવલપર્સ, પ્રેસ્ટિજ એસ્ટેટ્સ અને ડેવલપર્સના હાથમાં અનુક્રમે ૨૮ ટકા, ૨૧ ટકા અને ૬૮ ટકાના સરેરાશ વાર્ષિક વેદે વધારો થયો હતો.

તેમની આવકમાં પણ અનુક્રમે ૫ ટકા, ૭ ટકા અને ૫ ટકાનો વાર્ષિક વધારો નોંધાયો, જ્યારે ટીઆરસીઆઈએલની આવક સતત ઘટતી રહી. તાતા જુદાના સુરો અને એકલ કારણ આપે છે, જેમાંના જણાયા

આર્ટી ઇન્ફ્રાસ્ટ્રક્ચરનો રૂપિયા ૪૨૬ કરોડનો આઘીઓ ૫ ઓગસ્ટના રોજ ખુલશે

પીટીઆઈ

નવી દિલ્લી, તા. ૨૮

એકન્સરી મેટલ્સ અને સર્વિસર કોર્પોરેશન સેક્ટરની બજારી કંપની આર્ટી ઇન્ફ્રાસ્ટ્રક્ચર લિમિટેડ, કેમ ઇન્ફ્રા અને ઓફર શેર સેલના સંયોજન દ્વારા રૂપિયા ૪૨૬ કરોડ સુધી એકમ કરવા માટે ૫ ઓગસ્ટે તેનો ઇનિશિયલ પબ્લિક ઓફરિંગ (આઇપીઓ) લોન્ચ કરશે. કંપનીએ તેના આગમી આઇપીઓ માટે પ્રતિ ઇન્ડિયન શેર રૂપિયા ૫૦-૫૩નો પ્રાપ્ત બેન્ડ નક્કી કરી છે, જે કંપનીનું મુલ્યાંકન રૂપિયા ૧,૬૭૧ કરોડ આંશો.

કારણથી એક જાહેર જાહેરાત મુજબ, આ નવું ફિલ્ડિંગ શેર વેચાણ ૭ ઓગસ્ટે પૂર્ણ થશે, જ્યારે એકર રોકાણકારો માટેનું ડિલિંગ ૪ ઓગસ્ટે શરૂ થશે. આ આઇપીઓમાં રૂપિયા ૩૨૦ કરોડ સુધીના નવા ઇન્ડિયન શેરનો કેમ ઇન્ફ્રા અને પ્રમોટર્સ દ્વારા ૧.૮૯ કરોડ સુધીના ઇન્ડિયન શેરના ઓફર શેર સેલ (નોન-ફંડેડ)નો સમાવેશ થાય છે. પ્રાપ્ત બેન્ડના અપર એન્ડ ૫૨, કુલ રૂપિયા ૬૬ કરોડ રૂપિયા ૪૨૬ કરોડ નક્કી કરાશે છે.

રૂપિયામાંથી, રૂપિયા ૨૨૦ કરોડ કંપનીની લિસ્ટિંગ ઇન્ડિયનની વ્યાપકની વૃદ્ધિ રિયાતો પુરી કરવા માટે, રૂપિયા ૨૨ કરોડ તેનાની મુકબલી માટે અને બાકીની રકમ સામાન્ય કોર્પોરેટ હેતુઓ માટે વાપરવામાં આવશે.

આઇપીઓ પહેલાં, કંપનીને સંસ્થાકીય રોકાણકારો, અનુભવી બજાર સંસ્થાકીયો અને ઇન્ફિલી ઓફિસોના નિષ્ણટ સાથે આશરે રૂપિયા ૧.૧૫ કરોડના બેન્ડની શેર ટ્રાન્ઝેક્શન જોયા હતા. ૨૪ જુલાઈ અને ૨૭ જુલાઈના રોજ પ્રતિ શેર રૂપિયા ૫૩ના ભાવે બે લખસમાં લાયક થવામાં આવેલા આ

અનુસાર, નાણાકીય વર્ષ ૨૦૨૪-૨૬માં રોકાણકારો નુકસાન મુજબને વર્ષો પહેલાં સફર કરાયેલા પોસાય તેવા આવકાસ પ્રોજેક્ટ્સ પૂર્ણ થવાના કારણે થયું છે. આ પ્રોજેક્ટ્સ ટીઆરસીઆઈએલની પેટાકંપની તાતા હાઉસિંગ ડેવલપર્સમાંથી આવ્યા હતા, જે પહેલેથી જ નુકસાનમાં હતી. સુત્રોનું કહેવું છે કે આ નુકસાન નવા પકારોનું પરિણામ નથી, પરંતુ જુદા પ્રોજેક્ટ્સના ડિસાની સમાવેશવાનું પ્રતિબિંબ છે.

જો કે ઉભોગની અનુભવી નિષ્ણાતો સાથેની ચર્ચામાં થયું હતી સમસ્યા સામે આવે છેજેવું એવી કંપની, જે પોતે કમ માર્ગે આગળ વધવા માંગે છે તે એક ક્યારેય સ્પષ્ટ નિર્ણય લઈ શકી નહીં. આ મુદ્દે પ્રતિભાવ મેળવવા માટે ડેક્કામેશ્વર ઇન્ડોગ્રાનો ટીઆરસીઆઈએલના પ્રવક્તાએ ક્રોડ જવાબ આપ્યો નહોતો. ટીઆરસીઆઈએલની મુદ્દેસીનો એક ભાગ ભારતીય રિયલ એસ્ટેટ સેક્ટરની માન્યતાથી વાલનકાના સામે છેવટે જોડાયેલો છે, જ્યાંના સંયોજન, સરકારી મંજૂરીઓ, ક્રાકાકોની પસંદગી અને સુઝકીય પરિસ્થિતિ વેદક શેરદારો અગળ લાય છે. તેથી દેશભરમાં વેદકારક રીલી વ્યવસાય શરૂ કરવામાં આવ્યું હતું, જ્યાં ઓછી કિંમતો સ્થળ રહી છે.

ઉભોગના જાણકારોના મતે એકરેજ પ્રોપર્ટીએ બાદ કરીએ તો બહુ ઓછી કંપનીઓને સમગ્ર દેશમાં સફર અને નફાકારના ઇજરરી ઊભી રહી છે. ક્રોટક પ્રતિનિધિ ઇન્ડોગ્રાનોએ સેન્ટરિય ડિસ્ટ્રિક્ટર અને મુખ્ય કારકાકારી અધિકારી અમિત બાગરી કહે છે, એક વખત વાર્ષિક પ્રો-બેલ્સ ૮,૦૦૦થી ૧૦,૦૦૦ કરોડ રૂપિયા સુધી પહોંચે પછી સતત વિકાસ જાળવવા માટે ડેવલપર્સ એક જ બજારની બહાર વિસ્તરણ કરવું જરૂરી બને છે.

પરંતુ પોતાના મુખ્ય બજારની બહાર મુદ્દેસીઓનો સામનો કરવો પડ્યો છે. ડેવલપર્સ, નાસ્ટ વેયુ ક્રી, જેલિયાની જેલિલી ઓફિસ, જયજીતી મારકેટ જેલિલી ઓફિસ, અનુજ વેદક જેલિલી ઓફિસ અને ગરન અર્ચરેટી જેલિલી ઓફિસ સહિતના રોકાણકારોએ ભાગ લીધો હતો.

આર્ટી ઇન્ફ્રાસ્ટ્રક્ચર ઇન્ડોગ્રાનો સેક્ટરમાં કાર્યરત છે, જે યુઝર્સ એનર્જી સોલર ઇન્ફ્રાસ્ટ્રક્ચર અને નાન-ડેસલ કચરાના રિકવરી અને રિસાયકલિંગ પર ભાગ લેવાનું કરે છે.

પોતાના મુખ્ય બજારની બહાર મુદ્દેસીઓનો સામનો કરવો પડ્યો છે. ડેવલપર્સ, નાસ્ટ વેયુ ક્રી, જેલિયાની જેલિલી ઓફિસ, જયજીતી મારકેટ જેલિલી ઓફિસ, અનુજ વેદક જેલિલી ઓફિસ અને ગરન અર્ચરેટી જેલિલી ઓફિસ સહિતના રોકાણકારોએ ભાગ લીધો હતો.

આર્ટી ઇન્ફ્રાસ્ટ્રક્ચર ઇન્ડોગ્રાનો સેક્ટરમાં કાર્યરત છે, જે યુઝર્સ એનર્જી સોલર ઇન્ફ્રાસ્ટ્રક્ચર અને નાન-ડેસલ કચરાના રિકવરી અને રિસાયકલિંગ પર ભાગ લેવાનું કરે છે.

તે કચરામાંથી ખાસતીયુર સંસાનો પણ ગુપ્તગ્રામ કરે છે અને એનર્જી સોલર, ઇ-મોબિલિટી, ઓટોમોટિવ અને રેલિફિક્સ જેવા શેરોમાં વપરાતા ખોર શેર અને શેડ એલોયનું ઉત્પાદન કરે છે.



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UNAUDITED STANDALONE FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2026

In compliance with Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), the Board of Directors of Mangal Electrical Industries Limited ("the Company") at its meeting held on Wednesday, 29 July 2026, considered and approved the Un-Audited Financial Results (Standalone) of the Company for the quarter ended June 30, 2026 ("Financial Results").

The said Financial Results (Standalone) along with Limited Review report are available on Stock Exchange website at www.bseindia.com and www.nseindia.com and also on the Company's website at <http://mangals.com/investor-relations/financial-results.html>.

The same can be accessed by scanning the Quick Response (QR) Code from the compatible devices:

Place: Jaipur
Date: July 29, 2026

પ્રવેશી છે. ટીઆરસીઆઈએલને નાજીકી જાણવાના લોકોમાં મતે કંપનીની સૌથી મોટી સમસ્યા તેની અસ્થિર યુક્તરચના રહી છે. જ્યારે સફર સ્પર્ધકોએ એક જ દિશામાં સતત આગળ વધવાનું પોતાની ત્વરે ટીઆરસીઆઈએલને વેદતર પોતની યુક્તરચના બદલવી રહી.

કંપનીએ ૨૦૦૦ના દાયકામાં

અંતમાં ઓછી કિંમતના આવકાસ સેક્ટરમાં પ્રવેશ કર્યો, પરંતુ મોટા સમય પછી તેમાંથી બહાર નીકળી ગઈ. ત્યારબાદ તેણે ઓફિસ પ્રોપર્ટીના વિકાસ પર ભાગ લેવાનું શરૂ કર્યું. આરે સફર સ્પર્ધકોએ એક જ દિશામાં સતત આગળ વધવાનું પોતાની ત્વરે ટીઆરસીઆઈએલને વેદતર પોતની યુક્તરચના બદલવી રહી.

કંપનીએ ૨૦૦૦ના દાયકામાં

દિશાનો અભાવ હતો. બજારને સમજવાની અને તેના આધારે વિકાસ કરવાની શક્તિમાં પણ ખામી હતી. તેમણે ઉમેર્યું કે તાતા બ્રાન્ડ કે પ્રોજેક્ટ માટે ગણાતા ઊભા કરવાની શક્તિ ક્યારેય પ્રશ્નમાં નહોતી. ખૂટતી હતી તો માત્ર લાંબા ગાળાની સુવર્ણ યુક્તરચના અને તેને અસરકારક રીતે અમલમાં મૂકવાની શક્તિ.

GO AIRLINES (INDIA) LIMITED (IN LIQUIDATION) C/o BRITANNIA INDUSTRIES LIMITED, A-33, LAWRENCE ROAD INDUSTRIAL AREA, NEW DELHI 110035 IN CIN: U63013DL2004PLC2173051 (A company under liquidation vide an order of the Hon'ble NCLT dated 20th January 2025)									
PUBLIC ANNOUNCEMENT FOR E-AUCTION Notice under Insolvency and Bankruptcy Code, 2016									
Notice is hereby given by the undersigned, to the public at large, inviting bids for the sale of assets (as described in the table below) owned by Go Airlines (India) Limited (in Liquidation) which forms a part of the liquidation estate of Go Airlines (India) Limited (in Liquidation), in accordance with the provisions of the Insolvency and Bankruptcy Code, 2016 ("IBC") read with the rules and regulations framed thereunder, on an "as is where is", "as is what is", "as is how is", "whatever there is", "without any recourse basis", "without any representation, warranty, or indemnity".									
The sale will be undertaken by the undersigned through the e-auction platform BAANKNET (formerly eBKR) https://bills.baanknet.com ("E-Auction Platform").									
Schedule of important dates on the auction									
Last date to submit eligibility documents and section 29A undertaking as specified in the Asset Sale Process Memorandum ("ASPM")				August 19, 2026					
Last date and time to deposit the earnest money deposit ("EMD")				August 19, 2026					
Date and time of the e-auction				August 21, 2026 from 10:30 Hours till 18:00 Hours					
Last date for payment of final sale consideration				As per the ASPM available on the auction platform					
Sr. No.	Asset Description	Auction Time	Auction ID on E-Auction Platform	Asset ID on E-Auction Platform	Reserve Price* (in INR)	Earnest Money Deposit (in INR)	Incremental Value (in INR)		
1	Push Back Tractors and Tow bars - Delhi	10:30 AM to 5:30 PM	4254	4414	1,01,75,516	10,17,552	5,00,000		
2	Aircraft Cabin Catering Trolleys - Mumbai	10:30 AM to 5:30 PM	4253	3310	1,01,18,532	10,11,853	5,00,000		
3	Coach (Buses) - Delhi	10:30 AM to 5:30 PM	4255	3874	66,17,506	6,61,751	3,00,000		
4	Push Back Tractors and Tow bars - Mumbai	10:30 AM to 5:30 PM	4256	4415	54,37,299	5,43,730	2,50,000		
5	Tugs - Delhi	10:30 AM to 5:30 PM	4257	4416	44,52,705	4,45,270	2,00,000		
6	GPU - Mumbai	10:30 AM to 5:30 PM	4258	3875	29,40,395	2,94,039	1,00,000		
7	IT Assets (laptops, desktops, monitors, HDD drives) - 1313 nos. - Mumbai	10:30 AM to 5:30 PM	3777	4108	29,08,641	2,90,864	1,00,000		
8	Tractors - Mumbai	10:30 AM to 5:30 PM	4259	4417	28,27,363	2,82,736	1,00,000		
9	Step Ladders and Trestles - Mumbai	10:30 AM to 5:30 PM	4260	3878	19,67,110	1,96,711	75,000		
10	Engine Change Tool Kit - Mumbai	10:30 AM to 5:30 PM	4261	3880	16,91,181	1,69,118	75,000		
11	Pushback Tractors and Tow Bars - 4 nos. - Srinagar	10:30 AM to 5:30 PM	3778	4124	16,74,842	1,67,484	50,000		
12	GSE (GPU, passenger ramp, etc.) - 39 nos. - Srinagar	10:30 AM to 5:30 PM	3779	4125	9,01,356	90,136	20,000		
13	Cars (Bolters, Eco, Sino) - 6 nos - Mumbai	10:30 AM to 5:30 PM	4262	4419	7,59,102	75,910	50,000		
14	Cars (Bolters, TVU 300) - 5 nos - Delhi	10:30 AM to 5:30 PM	4263	3883	7,19,248	71,925	50,000		
15	Cars Maruti Ertiga - 2 nos - Mumbai	10:30 AM to 5:30 PM	4264	4421	7,01,426	70,143	50,000		
16	Baggage Ladders (BFL) - Delhi	10:30 AM to 5:30 PM	4265	4422	5,32,736	53,274	20,000		
17	Silver Coins - Mumbai	10:30 AM to 5:30 PM	4266	3886	Spot Price	53,155	1,000		
18	Used iPads and accessories - 233 nos. - Mumbai	10:30 AM to 5:30 PM	4336	4405	4,54,241	45,424	15,000		
19	GSE (Utility trolley, step ladder etc.) - 19 nos. - Jamnū	10:30 AM to 5:30 PM	3783	4126	3,70,131	37,013	5,000		
20	Tires and Air compressors - Mumbai	10:30 AM to 5:30 PM	4267	3884	3,62,293	36,229	10,000		
21	New iPads - 50 nos. - Mumbai	10:30 AM to 5:30 PM	4334	4403	3,02,179	30,218	5,000		
22	New iPads - 50 nos. - Mumbai	10:30 AM to 5:30 PM	4335	4404	3,02,179	30,218	5,000		
23	New iPads - 39 nos. - Mumbai	10:30 AM to 5:30 PM	4332	4402	2,35,700	23,570	5,000		
24	Tata Indica - Mumbai	10:30 AM to 5:30 PM	4268	3309	46,201	4,620	2,000		
25	Apple pencil - 50 nos. - Mumbai	10:30 AM to 5:30 PM	4339	4410	26,364	2,636	1,000		
26	Apple pencil - 50 nos. - Mumbai	10:30 AM to 5:30 PM	4340	4411	26,364	2,636	1,000		
27	Apple pencil - 39 nos. - Mumbai	10:30 AM to 5:30 PM	4337	4408	20,564	2,056	1,000		
28	Apple pencil - 31 nos. - Mumbai	10:30 AM to 4:30 PM	4338	4409	16,346	1,635	500		

*Excluding Inter alia taxes, levies, charges, duties, transfer fees, stamp duty, registration fees, premiums, and all applicable essential expenses for consummating the sale. No representation, warranties and indemnities shall be provided by the undersigned.

Important Notes:

- The e-auctions will be held individually for the 28 assets listed above.
- This sale notice shall be read with the respective Asset Sale Process Documents (ASPDs) containing details of the assets, declarations, affidavits and undertakings for the eligibility under Section 29A of IBC, and General and Technical Terms and Conditions of the E-Auction Sale, available on [BAANKNET](https://bills.baanknet.com) at this link
- For any query regarding the e-auction please contact at (+91-842284738) and gofirstauction@gmail.com with Subject 'Go Airlines (India) Limited Asset Sale'.
- It is clarified that this notice does not create any kind of binding obligation on the part of the undersigned or Go Airlines (India) Limited (in Liquidation) to effectuate the sale. Any decision taken by the undersigned shall be final and binding on all the prospective bidders.

Sd/-
Dinkar T. Venkatasubramanian
Liquidator of Go Airlines (India) Limited
IP Registration No: BBIP/PA-01/P-PO003/2016-17/1011
Address for Correspondence: YessWorks Space Private Limited
S13-S14, 2nd Floor, Pinnacle Business Park
Shanti Nagar, Mahakali Caves Road,
Andheri East, Mumbai - 400 061
Auction Process Email - gofirstauction@gmail.com

Place: New Delhi
Date: July 30, 2026

MANGAL ELECTRICAL INDUSTRIES LIMITED

(Formerly known as Mangal Electrical Industries Private Limited)

CIN: L13090RJ2008PLC026255

Registered Office: C-61, C-61 (A&B), Road No. 1-C, V.K.I. Area, Jaipur, Rajasthan-302013

Tel: +91-141-403-6113; Email: compliance@mangals.com; Website: www.mangals.com

UNAUDITED STANDALONE FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2026

In compliance with Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), the Board of Directors of Mangal Electrical Industries Limited ("the Company") at its meeting held on Wednesday, 29 July 2026, considered and approved the Un-Audited Financial Results (Standalone) of the Company for the quarter ended June 30, 2026 ("Financial Results").

The said Financial Results (Standalone) along with Limited Review report are available on Stock Exchange website at www.bseindia.com and www.nseindia.com and also on the Company's website at <http://mangals.com/investor-relations/financial-results.html>.

The same can be accessed by scanning the Quick Response (QR) Code from the compatible devices:

Place: Jaipur
Date: July 29, 2026



For and behalf of Board of Directors
Mangal Electrical Industries Limited
Sd/-
Rahul Mangal
Chairperson & Managing